RAJYA SABHA

Re Remai ks made

Tuesday, the 25th August, 197Qitke 3rd Bhadra, 1892 (Saka)

The House met it eleven of the clock, MR. CHAIRMAN i i the Chair.

RE REMARKS MADE BY THE PRIME MINIST IR IN THE RAJYA SABHA ON THI 20TH AUGUST, 1970

MR. CHAIRN AN: Questions. Shri K. C; Panda.

THE LEADER OF THE OPPOSITION (SHRI S. N. MISHRA): Sir, may I make a 1 umble submission before you take up the Ouestions? Two or three days b; ;k there was some excitement in th: House over certain remarks made b\ the hon. Prime Minister. We had requested that the Prime Minister s lould find it possible to soothe the sei timents and feelings of the Members of the House. I do not want to rai-1 that question just now, Mr. Chairm in, but with your permission I would like to raise it after the Question H ur. It may be the Prime Minister w >uld like to say a few words now in th i changed atmosphere of the House. (n that day, Sir, tempers were slightly frayed, and now the Prime Minister nay like to say a few words to respond to the sentiments of the Members of he House.

MR. CHAIR? IAN: I shall think over this after tl i Question Hour, because Mr. Misra loes not want to raise it now. At the present moment this question does not arise.

SHRI.AKBAR ALI KHAN (Andhra Pradesh): first of all, your permission, as the practice is, should have been sought in \ 3ur Chamber.

THE MINISTER OF STATE IN THE DEPARTty ENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): How -an it be Taised even after the Ouestion Hour without prior permission obtain; d from the Chairman in his Chan ber?

SHRI PITAMEER DAS (Uttar Pradesh): No questi >n of permission just now. The hon. tie Leader of Opposition has only expessed a desire of his 1-49 R. S. 70

own which he will explain, I think, at the proper time. You ma)y or you may not at that time give him the permission to do so. How does the question of permission arise now?

by the Prime Mimiler

SHRI AKBAR ALI KHAN: Anything outside the Order Paper cannot be taken up.

SHRI OM MEHTA: How can it be taken up even after the Question Hour when prior permission has not been obtained?

श्रीमती विद्यावती चतुर्वेही (मध्य प्रदेश) : श्रीमन, क्या घह क्वेश्चन आदर का समय इसी द्यात पर बेस्ट हो जायेगा ?

SHRI ANANT PRASAD SHARMA (Bihar): If any hon. Member wants to make ajny submission to you in the House, he should first seek your permission in your Chamber and obtain it. The permission should not be sought like this.

SHRI A. G. KULKARNI (Maharashtra): What is the special prerogative of any hon. Member here to stand up in the House even before the commencement of the Question Hour and seek your permission to say something at the end of the Question Hour? WhaH is the special prerogative?

SHRI ANANT PRASAD SHARMA: This has never been the practice.

SHRI A. G. KULKARNI: Don't show any such attitude, Sir, at this time, towards permissive questions and permissive answers. I do not want it to happen, Sir. You must go by the-rules. I was really surprised that Mr. Pita|mber Das supported this demand of the hon. the Leader of the Opposition.

SHRI PITAMBER DAS: I have not supported any demand, because at present there is none

SHRI AKBAR ALI KHAN: Oary the Order Paper should be followed.

SHRI A. G. KULKARNI: The hon. the Leader of the Opposition said that after the zero hour he is going to ask this. Under the rulet there is no provision to stand ap now in the Home and seek your permicion., Thero

no such provision and I am really surprised thajt Mr. Pitamber Das is supporting the demand. I can only say that seeking permission in this manner is out of order and you cannot give him the permission sought, Sir, if at all you intend to give him the permission. Let him go to your Chamber and seek your permission there.

SHRI PITAMBER DAS: The question of permission has not arisen at all.

SHRI BHUPESH GUPTA (West Bengal): Let us proceed with the Questions, Sir.

SHRI DALPAT SINGH (Rajasthan): Sir, you may allow such questions to be raised after the Question Hour is over.

MR. CHAIRMAN: I have not allowed anything to be raised now.

श्रीमती विद्यावती चतुर्वेदी : उनको चेम्बर में पहले आपसे परिमशन लेनी चाहिये। पर-मिशन लिये बिना कोई सवाल सदन के अंदर बह नहीं उठा सकते हैं। यह क्वेश्चन आवर के बाद भी हो सकता है...

श्री खगवीश प्रसाद माधुर (राजस्थान) :
...यह सवाल पहले से उठाया गया सवाल
है। यह नया सवाल नहीं है। पिछली बार

श्रीमती विद्यावती चतुर्वेदी : ...आज की कार्यवाही में इसका उल्लेख नहीं है ।

श्री जगवीश प्रसाद मायुर : प्रधान मंत्री जी विना उत्तर दिये सदन से चली गई। उसके बाद मिश्र जी ने कह दिया था कि जब तक प्रधान मंत्री दोबारा सदन के अंदर नहीं आएंगी और जब तक हमारी आपत्ति को मीट नहीं करेंगी तब तक हम आगे कार्यवाही चलने नहीं देंगे। यह मिश्र जी ने घोषणा की थी। यह कोई नया प्रश्न नहीं है...

भी ए० जी० कुलकर्णी : हम तो मानते नहीं हैं जो मिश्र जी ने कहा... श्री जगदीश प्रसाद माथुर : आप क्यों वीच में आते हैं। सिश्र जी ने चेयर से कहा था...

MR. CHAIRMAN: Mr. Panda.

SHRI BHUPESH GUPTA: Sir, let us proceed with the question.

SHRI AKBAR ALI KHAN: You have called Mr. Panda; let the reply be given.

ORAL ANSWERS TO QUESTIONS STEALING OF IDOLS FROM TEMPLES, MUSEUMS AND HISTORICAL PLACES

/*560. SHRI K. C. PANDA:t

SHRI SUNDAR MANI PATEL:

SHRI M. K. MOHTA;

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

- (a) whether Government have made any assessment in regard to the stealing of priceless antiques from the various museums, images from the temples and historical places and their illegal trade in the country Ttnd their smuggling to other countries;
 - (b) if so, the details thereof;
- (c) the estimated loss suffered by Government during the last three years as a result of such illegal trade; and
- (d) the steps taken by Government to preserve these antiques and to prevent their illegal trade?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN): (a) and (b) Yes, Sir. There have been some cases of thefts from the museums administered by the Government of India, archaeological museums and the Centrally protected monuments. There have also been a few cases of smuggling of art objects to other countries. A statement I is placed on the Toble of the House, indicating the particulars of the cases.

[†]The question was actually asked on the floor of the House by Shri K. C. Panda.